

(22)

# Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 180/90

Date of Decision : ~~29~~ 30.4.92

~~Ex-A No.~~

Dr. C. Hanumanth Reddy

Petitioner.

Mr. Y. Suryanarayana

Advocate for the  
petitioner (s)

Versus

Secretary, Railway Board and 2 others

Respondent.

Mr. D. Gopala Rao

Advocate for the  
Respondent (s)

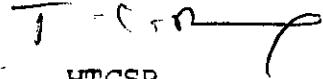
**CORAM :**

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. T. Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

  
HRBS  
M(A)

  
HTCSR  
M(J)

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.180 of 1990

DATE OF JUDGMENT: 30th April, 1992.

BETWEEN:

Dr. C.Hanumantha Reddy ..

Applicant

AND

1. The Government of India,  
Ministry of Railways (Railway Board),  
represented by its Secretary,  
New Delhi.

2. The General Manager,  
South Central Railway,  
Secunderabad.

3. The Divisional Railway Manager,  
S.C.Railway,  
Hubli. ..

Respondents

COUNSEL FOR THE APPLICANT: Mr. Y.Suryanarayana

COUNSEL FOR THE RESPONDENTS: Mr. D.Gopala Rao, SC for Rlys.

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

contd....

P.DJ

.. 2 ..

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

This OA is filed by the applicant herein for a direction to the respondents to reinstate the applicant into service as Assistant Divisional Medical Officer, Hubli Division, South Central Railway and also pay him all the arrears of pay and allowances for the period from 28.2.1985 till the date he is reinstated and for such other reliefs.

2. This OA is listed today for orders. When this OA is taken up for hearing, none ~~is~~ present on behalf of the applicant. There is also no representation on behalf of the applicant. Mr. N.Rajeswara Rao & Mr.D. Gopala Rao, Standing Counsel for the respondents placed before us a ~~is~~ photostat copy of the certificate of death of the applicant which certificate shows that the applicant ~~is~~ died on 9.1.1992. In view of the death certificate, we accept the fact that the applicant herein had died on 9.1.1992. Admittedly, more than 90 days had elapsed from the date of <sup>the</sup> death of the applicant but no steps are taken till today to bring legal representatives of the applicant on record. In view of this

T - C - J

contd....

11-87

.. 3 ..

position, we have no other alternative except to dismiss this OA as abated and accordingly dismiss the OA as abated. There is no order as to costs.

(Dictated in the open Court).

*R. Balasubramanian*

(R. BALASUBRAMANIAN)  
MEMBER (ADMN.)

*T. Chandrasekhara*

(T. CHANDRASEKHARA REDDY)  
MEMBER (JUDL.)

Dated: 30th April, 1992. Deputy Registrar(J)

*4*  
*FS92*

To

1. The Secretary, Govt. of India,  
Ministry of Railways (Railway Board),  
New Delhi.
2. The General Manager, S.C.Railway, Secunderabad.
3. The Divisional Railway Manager, S.C.Rly, Hubli.
4. One copy to Mr.Y.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.D.Gopal Rao, ~~Adv.~~SC for Rlys.CAT.Hyd.
6. One spare copy.

pvm.

vsn

*13 April 1992  
7/4/92*

(3)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 30- 4 -1992.

ORDER / JUDGMENT

R.A. / C.A. / M.A. No.

O.A. No. 180 / 90.

T.A. No.

(W.P. No. )

Admitted and interim directions  
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

p.v.m.

